

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2005

CC 6933/2005

(From the judgement and order dated 05/05/2004 in WP No. 1975/2003 of The HIGH COURT OF M.P AT INDORE)

STATE OF M.P. & ORS.

Petitioner(s)

VERSUS

GOVERDHAN SINGH & ORS.

Respondent(s)

With I.A. 1 (C/delay in filing SLP)

Date: 28/10/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.K. SEMA

HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Petitioner(s)

Mr. B.S. Banthia,Adv.

Ms. Pragati Nikhra, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Tag this matter with SLP(C)No...CC 5346/2005.

The petitioners shall file an affidavit along with the document within two

weeks placing on record as to how the case of the respondent is different from that of

Madhu Kant Yadu and others in respect of which the Tribunal made an order dated

24th August, 1992 which has been upheld by this Court.

(PAWAN KUMAR)
SH)

COURT MASTER
MASTER

(PREM PRAKA

COURT